

the External Affairs. I feel that we should also discuss the national scene sometimes.

MR. DEPUTY CHAIRMAN: Every day we are discussing it.

SHRI HAREKRUSHNA MALLICK; No, Sir. We are very sorry that many things are happening in different parts of the country. The administrative machinery escapes, and, therefore, Parliament should discuss those things.

SHRI ERA SEZHIYAN (Tamil Nadu): I would suggest that one full day can be set apart for discussing all the things that are not discussed in the House. Let it be open for all, or let it...

MR. DEPUTY CHAIRMAN:... be a free for all.

SHRI HAREKRUSHNA MALLICK; Now we should take up Private Member's Dipping before the House.

श्री हृकमदेव नारायण यादव (विहार): मेरा आग्रह यह है कि इस सत्र का भी अंत होने जा रहा है और लगातार हम लोग इस बात के लिये मांग करते रहे हैं कि पिछड़ा वर्ग कमीशन, मंडल कमीशन के प्रतिवेदन का क्या हुआ? उस आयोग की रिपोर्ट को न सदन के पठल पर सरकार के जरिये लाया जा रहा है। उस पर बहस कराने की बात हो रही है क्या?

श्री उपसभापति : वह हो रही है।

श्री हृकमदेव नारायण यादव : लगातार हम मांग करते जा रहे हैं और आप कह रहे हैं कि हो रहा है। कुछ करते नहीं हैं।... (व्याप्ति)

श्री उपसभापति : वह हो रहा है।

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, I will be very brief. When we have the Private Member's business on Fridays, other business should not be taken up because, after the Question Hour is over, more time should be given to the Private Member's business.

MR. DEPUTY CHAIRMAN: I am not taking up any other thing new.

SHRI SHRIDHAR WASUDEO DHABE; No, Sir. It was said that it would be taken up at 2-30. I am not saying anything about that. My point is that immediately after the Question Hour is over, Private Member's business must be taken up.

MR. DEPUTY CHAIRMAN: That is not possible, you see. Anyway, we are going to take up the Private Members' business just now. Now the Secretary-General to read out a message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

The Kerala Appropriation (No. 4), Bill, 1981.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Kerala Appropriation (No. 4) Bill, 1981 as passed by the Lok Sabha at its sitting held on the 17th December, 1981."

"The Speaker has certified that this is a Money Bill."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: Now, if the House desires, we can take up the Calling-Attention Motion. Otherwise, we will go to the Private Members' business.

SHRI HAREKRUSHNA MALLICK: (Orissa): Only Private Members' business. Sir.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Calling At-tention Motion can be taken up at 5 o'clock.

MR. DEPUTY CHAIRMAN: All right. Calling-Attention Motion will be taken up at 5 o'clock.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): At 5-00?

MR DEUTY CHAIRMAN: Yes.

श्री हृष्मदेव नारायण यादव (विहार) :
उसके बाद स्पेशल मैंशन होगा ।.....
(व्यब्धान)

THE OIL FIELDS (REGULATION DEVELOPMENT) AMENDMENT BILL 1981

MR. DEPUTY CHAIRMAN: Now, Bills to be introduced. Yes, Mr. Goswami.

SHRI DINESH GOSWAMI (Assam): Sir, I beg to move for leave to introduce a Bill further to amend the Oil Fields (Regulation and Development) Act, 1948.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Sir, I introduce the Bill.

THE BACKWARD CLASSES (PROMOTION OF WELFARE AND REMOVAL OF DISPARITIES) BILL, 1981

SHRI M. BASAVARAJU (Karnataka): Sir, I beg to move for leave to introduce a Bill to provide for the promotion of welfare and removal of disparities amongst the Scheduled Castes, Scheduled Tribes and other Backward Classes and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI M. BASAVARAJU: Sir, I introduce the Bill.

The constitution (Amendment) Bill, 1981

(to amend article 320)

SHRI SYED SHAHABUDDIN (Bihar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SYED SHAHABUDDIN: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1981

(Insertion of new article 46A)

SHRI SYED SHAHABUDDIN (Bihar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SYED SHAHABUDDIN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Mr. Bagaitkar's Bill.

THE DECLARATION AND PUBLIC SCRUTINY OF ASSETS OF MINISTERS AND MEMBERS OF PARLIAMENT BILL, 1979 contd.

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I want to make a submission in this connection. The concerned Minister, the Home Minister, is not here.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENT-